(2021) 09 SEBI CK 0008

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 899 Of 2021, Appeal No. 566 Of 2021

Inventure Growth And Securities Limited	APPELLANT
Vs	
Securities And Exchange Board Of India	RESPONDENT

Date of Decision : 01-09-2021

Acts Referred:

Citation : (2021) 09 SEBI CK 0008

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Kunal Katariya, Ravi Vijay Ramaiya, Sahebrao Wamanrao Buktare, Sumit Rai, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Judgement

1. There is a delay in the filing of the appeal. For the reasons stated in the application, the delay is condoned. The application is allowed.

2. Connect with Appeal No. 201 of 2020 and list on September 16, 2021. In the meanwhile, the respondent may file a reply on or before the next date fixed.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

